

riety for the import of nylon yarn and thread or polyester fibre,

(b) if so, whether the said firm was deregistered as approved importer in 1967,

(c) whether between 1967 and 1970 the firm made repeated representations to the Ministry but those were rejected, and

(d) if the answers to (b) and (c) be in the affirmative (i) the particulars and antecedents of the firm (ii) total value of the licences for import of nylon yarn granted, whether the import licenses were utilised and if so how, (iii) on what grounds the firm's representations between 1967 and 1970 were rejected, and (iv) on what grounds it was granted licenses for the import of nylon yarn etc. in 1971?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH) (a) Yes Sir In 1971 M/s Bhagwan Das Sant Prakash were granted letter of authority for import of nylon yarn and thread polyester fibre

(b) The firm was deregistered as approved importer under Indo-Afghan Trade in 1967

(c) The firm's representations made in 1967 and 1968 were rejected

(d) The earlier representation to import betelnuts were rejected as the firm was asked to transfer their Afghanistan exports to other approved importers with the permission of the Reserve Bank. The case was however reconsidered on further representation in 1970 and import of nylon yarn and thread polyester fibre was allowed for Rs 18 93 969

The amount actually utilised is Rs 10 21 069. The circumstance which weighed in taking this decision was that the firm had exported goods to Afghanistan which had not been paid for by counter balancing imports. A further scrutiny is being made into the antecedents of the firm

### Tax evasion by Tobacco Dealers

790 SHRI JYOTIRMOY BOSU  
Will the Minister of FINANCE be pleased to state

(a) whether his attention has been drawn to a news-item dated 18th January, 1973 under the caption "Massive Tax evasion by tobacco dealers",

(b) if so, the facts thereof and action taken thereon;

(c) names, addresses and particulars of the dealers involved, and

(d) the specific charges against each?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB KUMAR MUKERJEE) (a) Yes, Sir

(b) to (d) Information is being collected and will be laid on the Table of the House

### Value of Rupee

711 SHRI VASANT SATHI Will the Minister of FINANCE be pleased to state

(a) whether intrinsic value of rupee is continuously decreasing and has further gone below 27 6 paise, and

(b) if so what special steps are taken to check the erosion in the intrinsic value of rupee?

THE MINISTER OF FINANCE (SHRI C. SUBRAMANIAM) (a) and (b) On account of a continuous rise in prices, the internal purchasing power of the rupee in terms of 1949 prices had declined to 24 6 paise in September 1974. As a result of a fall in the general price level thereafter the internal value of the rupee rose to 25 3 paise in December, 1974

Thus although the internal value of the rupee, reckoned in the same terms, was 27 1 paise for the year